

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

R.A.44/96 with MA/760/96  
 in  
**O.A.NO.** 164/92  
**T.A.NO.**

**DATE OF DECISION** 12.8.97

Jeeja Joseph & Ors.

Petitioner

Mr.B.B.Gogia and Mr.R.R.Tripathi Advocate for the Petitioner(s)  
 Versus

Union of India & Ors.

Respondent

Mr.A.S.Kothari

Advocate for the Respondent(s)

**CORAM**

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. T.N.Bhat : Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. Jeejo Joseph,  
Working as Chief Train Controller,  
Control Office, Western Railway,  
Rajkot.
2. Ajay N.Bavishi  
Working as Dy.Chief Controller,  
Western Railway,  
Rajkot.
3. G.B.K.Pillai  
Working as Dy.Chief Controller,  
Western Railway,  
Rajkot.
4. Jagdih S.Sharma  
Working as Dy.Chief Controller  
Western Railway,  
Rajkot.
5. H.C.Tank,  
Working as Dy.Chief Controller,  
Western Railway,  
Rajkot.
6. Ashok S.Fadke  
Working as Dy.Chief Controller,  
Western Railway,  
Rajkot.
7. K.P.Sharma  
Working as Dy.Chief Controller,  
Western Railway,  
Rajkot.
8. Jitendra Singh Chandok  
Assistant Train Controller,  
Western Railway,  
Rajkot.
9. A.K.Rawal  
Working as Dy.Chief Controller,  
Western Railway,  
Rajkot  
(Advocate: Mr.B.B.Gogia &  
Mr.R.R.Tripathi)

Applicants of  
Review Application.

Versus

1. Shshil Kumar Shukla  
Railway Quarter No.75-A,  
Rukhadiya Railway Colony,  
Opp.Rajkot Junction,  
Railway Station,  
Rajkot-360001

*Sh*

Ori.Applicant  
No.1 in O.A.  
..3..

2. Union of India  
Through: General Manager,  
Western Railway,  
Churchgate, Bombay.
3. Divisional Railway Manager  
Western Railway,  
Rajkot.
4. Sr.Divisional Operating  
Supdt., Western Railway,  
Rajkot Division,  
Rajkot.

Ori.Resp.No.1 in O.A.

Ori.Resp.No.2 in O.A.

Ori.Resp.No.3 in O.A.

(Advocate: Mr.B.B.Gogia &  
Mr.R.R.Tripathi)

O R D E R

R.A.44/96 in  
O.A.164/92 with  
MA/760/96

Date:12.8.97

Per: Hon'ble Mr.V.Radhakrishnan : Member (A)

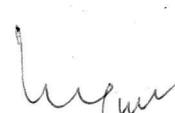
Heard Mr.Gogia for the Review applicants and Mr.R.R.Tripathi for the original applicant and Mr.Anil Kothari for the original respondents. After hearing the arguments on both sides we are unable to find out any error apparent on the face of the record of the judgment dated 23.8.96 in O.A.164/92. The review application cannot be utilised for arguing the case or as an appeal against the judgment. The review of the judgment is only to be made when there is a glaring omission or apparent mistake or grave error in it. A party is not entitled to seek a review of the judgment merely for the purpose of rehearing and fresh decision of the case. The original applicant had alleged that the

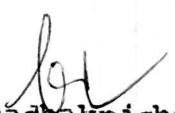
*Abu*

Railway - respondents had not applied any reasonable criteria for posting the successful candidates in different branches and the relief was claimed against the Railway authorities. In fact Review Applicants No. 1 & 2 were placed below the applicant in the merit list and the other review applicants were not in the cadre at the relevant time. After hearing the counsels for the applicant and the respondents the judgment was given. As such the contention of the applicants that the judgment in question should <sup>be</sup> reviewed because the review applicants were not joined as parties in the original application, cannot be accepted.

In view of what is stated above, R.A. stands rejected.

Since the R.A. is disposed of, M.A./760/96 for condonation of delay does not survive.

  
(T.N. Bhat)  
Member (J)

  
(V. Radhakrishnan)  
Member (A)